

- (iii) Government have increased the authorised share capital of the Corporation from Rs. 15 crores to Rs. 25 crores and paid up share capital from Rs. 9 crores to Rs 17 crores.
- (iv) Government have reimbursed the entire cash losses of the Corporation amounting to Rs. 89.53 crores as loan.
- (v) The performance of CCI is being reviewed periodically by the Government.

[English]

Improvement in credit deposit ratio in West Bengal

*363. DR. SUDHIR ROY : Will the Minister of FINANCE be pleased to state:

(a) whether the nationalised banks in West Bengal have taken any suitable steps for the improvement of credit deposit ratio; and

(b) if so, the details thereof and the exact credit deposit ratio for each of the following banks in the State as on 30 June, 1985 viz. (i) State Bank of India, (ii) United Bank of India, (iii) United Commercial Bank, (iv) Central Bank of India, (v) Allahabad Bank, (vi) Punjab National Bank ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (b) The Reserve Bank of India conducted a sample study in six districts of West Bengal in order to identify the factors inhibiting the flow of credit. Thereafter it was decided to constitute a Task Force consisting of representatives from RBI, NABARD, IDBI, SBI, United Bank of India and Government of West Bengal to make an indepth study of the causes for low credit deposit ratio in West Bengal and to initiate remedial measures.

As per the information available with RBI the credit deposit ratio of the six banks in West Bengal referred to in the

Question, as at the end of December '84 was as follows :—

State Bank of India	69.5
Punjab National Bank	67.1
Allahabad Bank	51.9
United Commercial Bank	50.8
United Bank of India	44.9
Central Bank of India	36.5

Scheme and programme for upgradation of areas

364. SHRI GIRIDHAR GOMANGO
Will the Minister of Finance be pleased to state :

(a) whether his Ministry has asked the Ministries of Health and Family Welfare, Education and Home Affairs respectively to prepare the schemes and programmes for upgradation of the areas for which they had asked the grants-in-aid from the Eighth Finance Commission; and

(b) if so, the schemes and programmes prepared, Ministry-wise and the areas of the districts to be covered, State-wise as per information received by his Ministry from the concerned Ministries ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) No, Sir. The Finance Commission's recommendations regarding upgradation of Standards of administration do not apply to the Central Ministries.

(b) Does not arise.

Royalties payable by Indian companies to foreign collaborators

*365. SHRI V. TULSIRAM :
SHRI Y.S. MAHAJAN :

Will the Minister of FINANCE be pleased to state :

(a) whether Government have decided to change the existing basis of computation of royalties payable by Indian Companies to Foreign Collaborators;